

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.2
Priority List
Supplementary List

IA No. 205/2024
And
CP (IB) No. 243/Chd/Hry/2022

IN THE MATTER OF:

**Hi-Tech Competent Builders Pvt.
Ltd.**

...Petitioner-Operational Creditor

Versus

Omaxe Autos Ltd.

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016
Rule: 11 NCLT

Order delivered on 25.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner

**: Mr. Arora Vishwas with Mr. Himanshu
Satija, Advocates**

ORDER

CP (IB) No. 243/Chd/Hry/2022

This is an application on behalf of the Petitioner-Operational Creditor seeking withdrawal of Section 9 Application bearing CP (IB) No. 243/Chd/Hry/2022. In terms of Para 2 of the application for withdrawal, the

Petitioner-Operational Creditor has submitted that the matter has been amicably settled to the satisfaction of the Petitioner-Operational Creditor. The Petitioner-Operational Creditor do not wish to pursue the Section 9 Application. In fact, arguments in the Section 9 Application were completed and the matter was reserved for orders. The object of initiation of CIRP process is to ensure that organization will go as running organization, which is now achieved by the parties by amicably resolving the matter. Therefore, the present application for withdrawal of the matter is allowed, as the petitioner/applicant has confirmed, it is made bona fide and in the interest of justice.

The order reserved in this matter stands de-reserved and Section 9 Application is dismissed as withdrawn in terms of Rule 8 of IB application to Adjudicating Authority Rules. Both the counsels are present at the time of dictating the order in the open Court. The case folders and connected papers may be consigned to record room.

IA No. 205/2024

IA No. 205/2024 stands allowed.

**Sd/-
(DR. PSN PRASAD)
HON'BLE MEMBER (J)**

**Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**